

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal road from Badagaon to Anai (Varanasi District) (31)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal road from Kachehary to Sindhora Bazar, District Varanasi. (32)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal Road from Rapatpur Chanmohani to Nevadagaon, District Varanasi. (33)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal Road from Kuwarbazar to Kathrawan, District Varanasi. (34)].

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 100 in respect of Capital Outlay on Road Transport and Other Schemes be reduced by Re. 1."

[Failure to construct metal Road from Phulpur to Sindhora Bazar, Varanasi District. (35)].

MR. DEPUTY-SPEAKER : I will put all these cut motions to the Vote of the House.

*All the Cut motions were put and negatived*

MR. DEPUTY-SPEAKER : The question is :

"That the respective sums not exceeding the amounts shown in the

third column of the order paper, be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 53."

*The Motion was adopted*

MR. DEPUTY-SPEAKER : The question is :

"That the respective supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of the following Demands entered in the second column thereof :— Demands No. 1, 2, 4, 6, 8 to 11, 13 to 25, 27 to 37, 39, 42, 44 to 48, 50, 51 and 54."

*The motion was adopted*

12.48 hrs.

UTTAR PRADESH APPROPRIATION (VOTE ON ACCOUNT) BILL\* 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : Sir, beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1968-69.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1968-69".

*The motion was adopted.*

SHRI K. C. PANT : Sir I introduce the Bill.

\*Published in the Gazette of India Extraordinary, Part II, section 2, dated 26-3-68.

†Introduced/moved with the recommendation of the President.

I beg to move :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1968-69, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1968-69 be taken into consideration".

*The motion was adopted*

MR. DEPUTY-SPEAKER : We shall now take up clause-by-clause consideration.

The question is :

"That clauses 1, 2 and 3, the Schedule, the Enacting formula and the Title stand part of the Bill."

*The Motion was adopted*

*Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title were added to the Bill*

SHRI K. C. PANT : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted*

12.50 hrs.

#### UTTAR PRADESH APPROPRIATION BILL\* 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for

the services of the financial year 1967-68."

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the Financial year 1967-68."

*The motion was adopted*

SHRI K. C. PANT : I introduce the Bill.

I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1967-68, be taken into consideration."

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1967-68, be taken into consideration."

श्री मधु लियये (मुंगेर) : अध्यक्ष महोदय दो तीन बातों में मंत्री महोदय के सामने रखना चाहता हूँ। चूँकि उत्तर प्रदेश के शासन की जिम्मेदारी इन्होंने अब अपने हाथ में ली है, इसलिए मैं आग्रह करूँगा कि उत्तर प्रदेश में इस वक्त जो कर-व्यवस्था है उसके ऊपर वह नये सिरे से सोचें और मालगुजारी या जिसको लगान कहते हैं, उस टैक्स को खत्म करने के लिए वह तत्काल कुछ कदम उठावें और राष्ट्रपति जी से अनुरोध करें—जब बिल पास हो जाये उसके बाद—कि वे तत्काल इस सम्बन्ध में कोई कानून पास करें। इस सम्बन्ध में मैं यह कहना चाहता हूँ कि उत्तर प्रदेश में

\*Published in the Gazette of India Extraordinary, Part II, section 2, dated 26-3-68.

†Introduced/moved with the recommendation of the President.